

12.17 hrs.

*(Interruptions)***RE: ADJOURNMENT MOTION***[English]*

MR. SPEAKER: I am on the adjournment motion. Will you please take your seats?

I have to inform the House that I have received four notices of adjournment motion regarding rise in prices of essential commodities from the following Members:

1. Shri Vasant Sathe
2. Shri P.C. Thomas
3. Shri K.S. Rao
4. Dr. Y.S. Rajasekhar Reddy

I give my consent to Shri Vasant Sathe who has secured first place in the ballot to move the adjournment motion in the following form:

"Failure of the Government to check the unabated rise in prices of essential commodities."

He can ask for leave to move the motion.

SHRI VASANT SATHE (Wardha): I seek leave of the House for moving the adjournment motion regarding the failure of the Government to check the unabated rise in prices of essential commodities.

MR. SPEAKER: Is the leave opposed?

SHRI YAMUNA PRASAD SHASTRI (Rewa): Yes, Sir. I oppose. *(Interruptions)*

SHRI HARISH RAWAT (Almora): Either he should withdraw his opposition or

SOME HON. MEMBERS: He is not opposing.

MR. SPEAKER: Leave is not opposed. Leave is granted. Under Rule 61, the adjournment motion is to be taken up at 4.00 p.m. Is this agreed?

SHRI RAJIV GANDHI (Amethi): It should be taken up now. *(Interruptions)*

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I have a request to the Leader of the Opposition. We are prepared to take up this adjournment motion at any time. But there is only one technical difficulty. *(Interruptions)* Please listen to me. It is only a procedural difficulty.

Sir, in the other House they have insisted that they should take up this discussion at 12 Noon. I would suggest that if the two times can be adjusted, it will be easier for me because... *(Interruptions)* I am only appealing to the Leader of the Opposition, I leave it to him whatever is his response. I am only saying that the time in both the Houses may be adjusted and they can fix up any time in both the Houses, I have no objection.

SHRI L.K. ADVANI (New Delhi): Mr. Speaker, I think both the Houses can take it up simultaneously. We can agree that the Finance Minister replies to this House tomorrow morning.

SOME HON. MEMBER: No, no. *(Interruptions)*

[Translation]

MR. SPEAKER: Adjournment motion should be disposed today itself.

[English]

SHRI RAJIV GANDHI: We are prepared to sit the whole night.

[Translation]

MR. SPEAKER: Shri Rajiv Gandhi is prepared to sit the whole night.

[English]

PROF. MADHU DANAVATE: You are right, Sir. When the adjournment motion is moved, on the same day, it has to be completed as far as possible. Only in exceptional cases, it was continued. Therefore, I agree that it has to be completed, but there should be no objection, because the Finance Minister is one. There is also the Deputy Finance Minister. But Members sometimes object and therefore the time should be adjusted. (*Interruptions*)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, you can kindly fix up the time for the discussion as to what time you are allotting and also indicate at what time the Minister should reply. Accordingly we will adjust in the other House also. (*Interruptions*)

PROF. P.J. KURIEN (Mavelikara): Sir, I would suggest that the Prime Minister can reply here and the Finance Minister can reply there.

SHRI P. UPENDRA: That is up to the Government.

SHRI RAJIV GANDHI: Sir, it is a very serious matter.

MR. SPEAKER: Yes; I think the entire House is agreed and the country is agreed. There is no doubt about that.

SHRI RAJIV GANDHI: We should try and have a senior Minister responding to it and not the Deputy Minister for Finance.

PROF. MADHU DANAVATE: I have to be in both the Houses separately.

SHRI RAJIV GANDHI: When you are in one House, the Prime Minister could be in the other House. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, the senior Minister did not mean the Prime Minister only. (*Interruptions*)

PROF. MADHU DANAVATE: Our Parliamentary Affairs Minister has only requested that the time of the reply might be suitably adjusted. That is all. (*Interruptions*)

[Translation]

MR. SPEAKER: While replying, you will state official version only.

(*Interruptions*)

[English]

SHRI P. UPENDRA: Sir, it was not the tradition when the Leader of the Opposition was Prime Minister. (*Interruptions*)

[Translation]

KUMARI MAYAWATI (Bijnor): Mr. Speaker, I am on a point of order.

MR. SPEAKER: Are you starting the Adjournment Motion? First, let the papers be laid on the Table. This will take two seconds only. Thereafter, Vasant Sathe ji will speak.

Yes, Mayawati ji, what is your point of order?

KUMARI MAYAWATI: My point of or-

der is that the lives of poor people are more important than the price-hike in the country. Therefore, a discussion on it should be started before taking up the issue of price-rise.

[*Translation*]

SHRI BANWARI LAL PUROHIT (Nagpur): Sir, I am on a point of order. I have already given notice. (*Interruptions*)

KUMARI MAYAWATI : The life of the poor is more important than the price -rise.

MR. SPEAKER: You have already drawn the attention of the House. As I have told you that the Business Advisory Committee will decide it. Mayawati ji, now I again request you to resume you seat.

(*Interruptions*)

KUMARI MAYAWATI: You want to ignore Agra incident. It seems that the hon. Prime Minister and the Home Minister are also guilty as both of them are silent over the incident. Innocent persons have been killed there, let them reply about, it first. (*Interruptions*)

SHRI BANWARI LAL PUROHIT: What about my point of order, Sir?

KUMARI MAYAWATI: Sir, why do you not take any decision right now on Agra incident? (*Interruptions*)

MR. SPEAKER: I request you to take your seat.

KUMARI MAYAWATI: Sir, I request you to take up the Agra incident first, innocent persons have been killed there. (*Interruptions*)

MR. SPEAKER: Mayawati ji, I request you to take your seat please.

(*Interruptions*)

12.24 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Proclamation issued by Governor of Jammu and Kashmir in relation to the Jammu and Kashmir State Proclamation issued by the President in relation to the state of Jammu and Kashmir President, order dated 18.7.90 in pursuance of his proclamation and Jammu and Kashmir Governors' Papers

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to lay on the Table—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 19th January, 1990 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir in relation to the State of Jammu and Kashmir published in Jammu and Kashmir Gazette dated the 19th January, 1990.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 18th July, 1990 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R. 647 (E) in Gazette of India dated the 18th July, 1990 under article 356 (3) of the Constitution.